Officials coming under purview of central vigilance commission

@2679-C. SHRI T. R. BALU: SHRI V. GOPALSAMY:

Will the Minister of INDUSTRY be pleased to state:

(a) the officials who are coining under the purview of Central Vigilance Commission;

(b) whether any policy decision has been taken by Government to remove public sector unit officials from the purview of CVC; if so, details of the decision and reasons for the same;

(c) how many public sector unit officials during the last three years came under enquiry of CVC, year-wise and public sector-wise figures;

(d) how many among them were punished on the recommendations of CVC during this period, year-wise and public sector-wise figures;

(e) if the answer to part (b) above be in the positive, whether CVC has written to Bureau of Public Enterprises to reconsider its decision regarding public sector officials; and

(f) if the answer to part (e) above be in the negative, what alternative steps are being taken by Government ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTER-PRISES IN THE MINISTRY OF INDUS-TRY (PROF. K. K. TEWARY): (a), (b), (e) and (f) At present only Board-Level appointees of Public Sector Enterprises come under the purview of Central Vigilance Commission.

Previously vigilance cases of those employees of Public Sector Enterprises who were drawing pay in the scales of pay

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whose minimum is not less than Rs. 1800 per month needed to be referred to CVC for advice. According to the recent policy decision of the Government, Vigilance cases of only Board Level appointees of Public Sector Enterprises need by referred to the CVC for advice as the disciplinary proceedings against Board-Level appointees is the responsibility of the Government which is the appointing authority. In respect of below Board-Level appointees, no reference need be made to the CVC. The Board of Directors being the appointing authority for such personnel will have the power to take disciplinary action against such personnel.

CVC has not written to the Bureau of Public Enterprises to reconsider the decision of the Government.

(c) and (d) Information is being collected and will be laid on the Table of the House.

Public grievance machinery in public sector undertakings

@@26791D. SHRIMATI SUDHA VIJAY JOSHI: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that certain guidelines have been issued to public sector undertakings regarding public grievance machinery to be set up by each such unit;

(b) if so, the details thereof; and

(c) whether the guidelines include creation of an authority to take decision overriding earlier decision of the competent authority which gave rise to a grievance ?

TH1' MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTER-PRISES IN THE MINISTRY OF INDUSTRY (PROF. K. K. TEWARY): (a) and (b) Yes, Sir. Guidelines have been issued to Public Sector Undertakings to review their existing arrangements for dealing

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[RAJYA SABHA]

to Questions 208

with complaints from their customers and introduce a systematic procedure for registration of consumers' complaints and recording of the action taken on each complaint. They were also advised to establish adequate organisation and facilities for feed back on consumers' reaction to their products by conducting field surveys etc. These guidelines are aimed at prompt disposal of grievances of the public.

(स) चालू वर्ष के दौरान चार पहियों वाले और दो पहियों वाले काूल कितने वाहनों का निर्यात किया गया और किन-किन देशों को इनका निर्यात किया गया तथा इससे कितनी विदेशी मदा अर्जित की गयी?

(क) नई मोटर वाहन नीति की घोषणा

कब तक किये जाने की संभावना है; और

उद्योग मंत्रालय में अखिोगिक विकास विभाग

(c) No, Sir.

में राज्य मंत्री (श्री एम. अरज्णाचलम्) : (क) मामला अभी भी सरकार के विचारा-

कभ्पनी का नाम	म (ज्ञा)	मूल्य (इपयों में)
टेल्कों	1231	50.24 करोड़
	(वाणिज्यिक वाहत तथा फलतुपुर्जे)	
बगाज साटो लि०	3882	6,29 करोड
	(दुपहिये एवं तिपहिये)	
हिन्दुस्तान मोटसँ	714	6.36 करोड़
	(कारेंव वाणिज्यिक बाहन)	*
	28	
अगोक लेलेंड	वाणिण्यिक बाहन तथा फालत् पूर्जे)	7.05 करोड
महिन्द्रा एन्ड महिन्द्रा	2267	8, 56 करोड
	(जी पें)	
मारुति उद्योग लि॰	50	1.5 लाख अमरीकी
	(कार्र)	डालर

@पूर्वतः अतारांकित प्रका 2843 जिसे 3 दिसम्बर, 1986 से स्थानान्तरित किया गया।

प्रमुख देशे जिन्हे निर्यात किया गया है, वे हैं :---अल्जीरिया, मिश्र, घाना, केन्या, अदन, बंगलादश, सुडान, तन्जानिया, ईरान सउद्धी अरब, श्रीलंका, ग्रीस, यूगांडा, मलयोशिया आदि।